

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1359/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

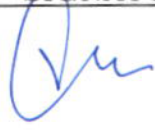

NAME OF THE PARTIES:

First Impression

V/s.

Dilip Chhabria Design Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
18	Vardhman Kaushik	Advocate	
	Muralidharan	Advocate for op. creditor	

ORDER

CP No.1359 / I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel has sought for withdrawal of this Company petition with liberty to file a fresh, there being no objection to the Corporate Debtor Counsel for such withdrawal with liberty, this Petition is hereby dismissed as withdrawn with liberty.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)